

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C). (PIL) No.9451 of 2019

Maitree Sansad

....

Petitioner

Mr. Ajoya Mohanty, Advocate

-versus-

State of Odisha & Others

....

Opposite Parties

Mr. Ishwar Mohanty, ASC

Mr. D. Nayak, Advocate for CMC

**CORAM:
THE CHIEF JUSTICE
JUSTICE M. S. RAMAN**

**ORDER
19.01.2023**

Order No.

20. 1. Copy of the affidavit dated 17th January, 2023 filed by the Opposite Party Nos.1 & 2 be served on the counsel for the Petitioner today itself. He is permitted to respond to the said affidavit before the next date.
2. In the aforementioned affidavit, it is stated that the Housing and Urban Development Department has constituted a 'Waterbody Rejuvenation Unit (WRU)'. It is expected to map all available water bodies. It is stated that all Collectors, Commissioners of Municipal Corporations, Executive Officers of the Municipalities and Notified Area Councils have been directed by letter dated 6th December, 2022 of the State Government to submit 'relevant information for ecological restoration of Water bodies'. It is stated that the Housing and Urban Development Department has also 'onboarded Mission Shakti Groups for participation in Water bodies Rejuvenation initiatives'. It appears that the work of rejuvenation of water bodies is to be taken up under the Mukhya Mantri Karma Tatpara Abhiyan

(MUKTA), guidelines of which have also been enclosed to the affidavit.

3. A further affidavit be filed before the next date giving an up-date of the progress made for the rejuvenation of water bodies under the aforementioned Scheme.

4. List on 24th July, 2023.

(Dr. S. Muralidhar)
Chief Justice

(M. S. Raman)
Judge

MRS/Laxmikant

